ITEM NO.16 Court 9 (Video Conferencing)

SECTION XVII

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Civil Appeal No(s).182/2022

SOLAR INDUSTRIES INDIA LIMITED

Appellant(s)

VERSUS

KAILASH CHANDRA NUWAL & ORS.

Respondent(s)

(FOR ADMISSION and IA No.2614/2022-STAY APPLICATION)

Date: 10-01-2022 This appeal was called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE VINEET SARAN HON'BLE MS. JUSTICE B.V. NAGARATHNA

For Appellant(s) Mr. Mukul Rohatgi, Sr. Adv.

Mr. K.V. Vishwanathan, Sr. Adv.

Mr. Snehasish Mukherjee, AOR

For Respondent(s) Mr. Kapil Sibal, Sr. Adv.

Mr. Krishnan Venugopal, Sr. Adv.

Mr. Sunil Jain, Adv.

Mr. Rahul Goel, Adv.

Ms. Parul Shukla, AOR

R.5 & 6 Mr. Harish Salve, Sr. Adv.

Mr. V.P. Singh, Adv.

Mr. Aditya Jalan, Adv.

Ms. Urvashi Mishra, Adv.

Mr. Atul Menon, Adv.

Ms. Simran Bhatt, Adv.

Mr. Arnab Ray, Adv.

Mr. Siddhant Buxy, AOR

UPON hearing the counsel the Court made the following O R D E R

Issue notice, returnable in the week commencing 07.03.2022 on non-miscellaneous day.

Mr. Kapil Sibal and Mr. Krishnan Venugopal, learned senior counsel along with Ms. Parul Shukla, AOR have put in appearance for respondent no.1 and accepts notice. Mr. Harish Salve, learned

senior counsel alongwith Mr. Siddhant Buxy, AOR has put in appearance for respondents no.5 and 6 and accepts notice.

Other respondents be served.

Meanwhile, considering the facts and circumstances of this case, it is directed that the operation of the impugned orders of NCLT dated 09.02.2021 and NCLAT dated 14.12.2021 shall remain stayed till the next date of hearing. However, passing of the interim order will not come in the way of the NCLT to decide the matter pending before it, which may be decided as expeditiously as possible and parties are directed to cooperate in the proceedings.

(ARJUN BISHT) (RENU KALIA) (ASHWANI THAKUR) (COURT MASTER (SH) (BRANCH OFFICER) AR-CUM-PS